

Among the arrested were 7 Sub-Inspectors, three Assistant Sub-Inspectors, 8 Head Constables and 18 Constables. All the Police Personnel arrested in criminal cases are placed under suspension. Cases against 18 are under investigation, cases against 14 are under trial of court, two have been acquitted by the court and two have been convicted.

Setting up of Industries in Rajasthan

241. SHRI JAI NARAIN:

SHRI CHITTA MAHATA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to provide industries in the backward areas and hill areas in Rajasthan State; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):
(a) and (b). The following 16 districts of Rajasthan have been identified as industrially backward eligible for concessional finance and other facilities:

Alwar, Banswara, Barmer, Bhilwara, Churu, Dungarpur, Jaisalmer, Jaore, Jhunjhunu, Jhalawar, Jodhpur, Nagaur, Sikar, Sirohi, Tonk and Udaipur.

Out of these 16 districts, the following 6 districts have been further identified for benefit under the Central Investment Subsidy Scheme:

Alwar, Jodhpur, Bhilwara, Churu, Nagaur and Udaipur.

Apart from the above two concessions the following incentives are also available:-

(i) Seed/Margin Money Assistance.

(ii) Income Tax Relief.

(iii) Supply of machinery on concessional terms by the National Small Industries Corporation.

(iv) Consultancy for Technical Services.

(v) Interest Subsidy.

(vi) Special facilities for importing raw materials.

(vii) Rural Industries Projects Programmes.

(viii) Rural Artisans Programme.

(ix) District Industries Centre.

19 Letters of Intent and 5 Industrial Licences were issued during 1978 while 20 Letters of Intent and 5 Industrial Licences were issued during 1979 under the I (D&R) Act, 1951 for setting up of units in backward areas of Rajasthan. Detail of all these Letters of Intent and Industrial Licences including name of the party, item of manufacture, capacity, location of the unit etc. are published in the "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences" and in the supplement to the "Monthly News Letter" published by the Indian Investment Centre. Copies of these publications are available in the Parliament Library.

Production of Industries in Rajasthan

242. SHRI JAI NARAIN: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is a low production in the industries/factories in Rajasthan State due to power crisis in that State; and

(b) if so, the remedial measures taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):
(a) and (b). The level of production in the industries/factories of a State is dependent on many factors including power. It is, therefore, very

difficult to assess precisely the loss in industrial production due to power-crisis alone. However since there is at present an acute shortage of power in Rajasthan due to lower hydel generation as a result of the drought situation and outage of two generating units at Pong and the RAPP Unit at Kota, an off peak power relief (between 11 PM and 6 AM of the next day) to the extent of about 4 lakh units per day has been arranged from the neighbouring State of M.P. w.e.f. 2nd/3rd March, 1980. Besides this about 5 to 6 lakh units are being made available per day to Rajasthan from the Central Sector Badarpur Thermal Power Station.

Licences issued to Monopoly Houses

243. SHRI BALASAHEB VIKHE PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) the number and details of industrial licences issued separately to the monopoly houses and other big industrial houses each year during 1972 to 1979; and

(b) what were the considerations on which these licences were issued and how many of them were for the industries in the backward areas indicating details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b): The Secretariat for Industrial Approvals came into existence in the Department of Industrial Development in November, 1973 and as such centralised statistics in respect of industrial licensing are maintained since then. Industrial licensing data prior to 1st November, 1973 is not maintained.

In the Industrial Policy Statement of 2nd February, 1973, Government modified the definition of large industrial houses and brought it into conformity with that adopted in the

M RTP Act of 1969. According to the Department of Company Affairs, a decision was taken that in future any statistical data on assistance to large industrial houses or grant of licences etc., should be regulated in accordance with the definition of large industrial houses as adopted in the MRTP Act of 1969. Accordingly, data regarding industrial licences separately for monopoly houses and other big houses is not maintained. However, 496 industrial licences were issued under the Industries (Development and Regulation) Act, 1951 to the undertakings registered under the MRTP Act during the period 1st November, 1973 to 31st December, 1979. Out of these, 90 industrial licences were issued to MRTP undertakings for location of units in backward areas.

As regards the considerations on which these 496 industrial licences were issued, it would be difficult to look into all the papers relating to each individual case, and determining the consideration for the issue of specific industrial licence. Generally, industrial licences are issued to MRTP applicants within the framework of Government's policies as announced from time to time, particularly Industrial Licensing Policy governing large industrial houses. As is known, they are expected to confine themselves to Appendix I industries (enclosed for ready reference) though where production is predominantly for exports or where sophisticated technology is involved, or development of backward areas is mooted, some licences for industries outside this list may also have been given, on a consideration of the merits of each case.

Details of all industrial licences issued under the Industries (Development and Regulation) Act are published in the "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences" and in the Supplement to the "Monthly News Let-